

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A. No. 616/06

Thursday this the 5th day of October, 2006

**CORAM :**

**HON'BLE Mr. K.B.S.RAJAN, JUDICIAL MEMBER**

K.R.Venkiteswaran  
(Retired Superintendent Gr.II)  
Office of Registrar of Companies, Cochin  
Residing at : "Gokulam", Poonithura PO,  
Tripunithura - 682 038  
Ernakulam District : Applicant

(By Advocate Mr. T.C.Govindaswamy )

Versus

1. Union of India represented by the Secretary  
to the Government of India  
Ministry of Company Affairs,  
New Delhi
2. The Regional Director  
Ministry of Company Affairs  
Sastry Bhavan, Haddow's Road  
Chennai - 6
3. The Registrar of Companies  
Company Law Bhawan, Kakkanad  
Cochin : Respondents

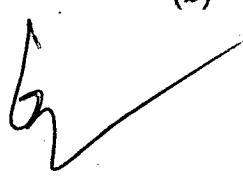
(By Advocate Mr. TPM Ibrahiom Khan, SCGSC )

The application having been heard on 05.10.2006, the Tribunal  
on the same day delivered the following :

**ORDER**

**HON'BLE Mr. K.B.S.RAJAN, JUDICIAL MEMBER**

When the matter came up for hearing, the learned counsel  
for applicant has submitted the following documents :-

- (a) Copy of letter No.A.26013/4/2006-Admn.II dated 22/25  
September, 2006.
  - (b) Copy of letter No.A/42011/472005-AD-II dated 5th  
September, 2006.
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.2.

(c) Copy of Corrigendum No.A.42011/47/2005-Admn.II dated 14th September, 2006.

2. The above substantially redresses the grievances of the applicant subject only to execution of the orders by actual fixation of pay and payment of arrears. It is exerted that the same shall be done by the respondents by themselves. Though the applicant prays for a time schedule, considering the prompt action taken by the respondents by issue of the aforesaid orders no time limit is scaled. It is hoped that priority shall be given to this case.

3. The Original Application is disposed of accordingly. No costs.

Dated, the 5th October, 2006.



**K.B.S.RAJAN**  
**JUDICIAL MEMBER**

VS